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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.244/2005 In
O.A. No.1299/2004

New Delhi this the 8th day of September, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Mrs. Meera Chhibber, Member (J)

Devi Dayal
Son of Shri Sohan Lal
Working as Booking Supervisor
Ganaur Railway Station
Delhi Division Northern Railway
Resident of 99/66 Tri Nagar
Delhi-110035.

-Applicant

(By Advocate: Shri H.P. Chakravorty)

Versus

Shri P.K. Goel,
Divisional Railway Manager
Northern Railway
State Entry Road,
New Delhi.

-Respondent

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

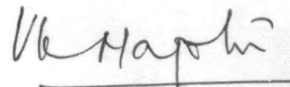
Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Learned counsel for respondents has filed compliance affidavit vide Diary No.6748 dated 8.9.2005. The same be placed on record by the Registry. It is found that respondent has passed orders on 23.3.2005 (Annexure R-1), regularizing the suspension period of the applicant. He is also intimated vide Annexure R-2 that the related bill regarding difference of salary has been passed on 24.8.2005.

2. In this light, the directions of the court having been complied, C.P. is dropped and notice to the respondent is discharged.



(Meera Chhibber)
Member (J)



(V.K. Majotra)
Vice Chairman (A)

cc.